

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3201  
TO BE ANSWERED ON 15.03.2021**

**STAFF ENGAGED IN CEMENT FACTORY**

**†3201. SHRI BHAGIRATH CHOUDHARY:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether after Covid-19, now the jobs of workers and staff engaged in cement industry are getting badly affected in some States in the wake of changes made in the labour laws during the past few months;**
- (b) if so, the State-wise details thereof;**
- (c) whether their salaries and increments have also been reduced during the said period and even retrenchment has also been made, if so, the State-wise details thereof;**
- (d) whether some States have declared the changes made in labour laws as null and void and have maintained the status-quo in the previously existing laws, if so, the details thereof; and**
- (e) whether some States have increased working hours from 8 to 12 hours per day, which is totally unjustified and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a): The four Codes, which have been passed by the Parliament, duly assented to, and notified, have not yet been implemented.**

**(b): Does not arise.**

**Contd..2/-**

**(c): The Ministry set up 20 control rooms to address the grievances (if any) of workmen in the Central Sphere, regarding their non-payment/underpayment/retrenchment/lay-off during COVID times.**

**In Maharashtra as a result of Memorandum of Settlement dated 19.01.2021 and 21.01.2021 arrived at between Contractors of Cement Factories and workers' unions on the enhancement of existing wages for the period 01.04.2020 to 31.03.2023, 3497 contract workers have benefited financially to the tune of Rs.10 crore annually.**

**(d): Does not arise as the Labour Codes have not yet been implemented.**

**(e): The Factories Act, 1948, inter-alia, has provisions for working hours of the workers employed in a factory registered under the Act. During existing pandemic, Ministry of Labour & Employment has received the draft Ordinance/Bills from different State Governments through the Ministry of Home Affairs regarding amendment in the existing provisions including extension of working hours under the Factories Act, 1948. This Ministry has not agreed to proposal extending working hours.**

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